

Village" in the States which would give a taste of rural India besides providing accommodation; and

(b) if so, what are the details thereof?

THE MINISTER OF TOURISM AND CIVIL AVIATION (SHRI PURUSHOTTAM KAUSHIK). (a) and (b). A token provision has been made in the Budget Estimates for 1979-80, under the Sixth Plan of the Central Department of Tourism for setting up Tourist Villages.

The names of the places/areas where the proposed tourist villages are likely to be set up are being selected in consultation with the State Governments. These villages would have accommodation of different categories to suit the pocket of all tourists. The other facilities would be Cafeteria, Rest Rooms, Petrol Pump, a Service Station, Shops for sale of handicrafts, representative of the region and wherever possible provide an opportunity for visitors to see the craftsmen at work. It is also proposed that the complex will have an area for cultural entertainments.

Credit facilities for Purchase of Cotton under Cotton Monopoly Procurement Scheme

3638. **SHRI V. G. HANDE:**
SHRI S. R. DAMANI:

Will the Minister of FINANCE be pleased to state:

(a) whether it is a fact that Government of Maharashtra has asked for credit facilities to the tune of Rs. 55 crores for the purchase of cotton under the Cotton Monopoly Procurement Scheme;

(b) whether it is a fact that the Government have informed the Reserve Bank of India not to give such credit facilities; and

(c) if so, what are the reasons for denial?

THE MINISTER OF FINANCE (SHRI H. M. PATEL): (a) Yes, Sir.

(b) No, Sir.

(c) The question does not arise.

Dearness Allowance to Central Government Employees

3639. **SHRI P. V. G. RAJU :** Will the Minister of FINANCE be pleased to state:

(a) whether Government have been making any assessment with regard to the increase in the prices of essential commodities during the last six months;

(b) if so, the extent of increase registered during this period and whether the average of 12-monthly index necessitates the grant of another instalment of D.A. to Central Government employees; and

(c) if so, whether Government propose to grant additional instalment of D.A. and if not, reasons therefor?

THE MINISTER OF FINANCE (SHRI H. M. PATEL): (a) The grant of Dearness Allowance to Central Government employees is regulated with reference to the 12-monthly average of the All India Average Consumer Price Index for Industrial Workers (General) (1960-100) which is being regularly compiled by the Labour Bureau under the Ministry of Labour.

(b) and (c). The latest Consumer Price Index figure available is in respect of October, 1978. The monthly index figure for that month is 340 and the 12-monthly index average for the period ending 31st October, 1978 works out to 327.92. The monthly Consumer Price Index figure for May, 1978 was 323 and the corresponding 12-monthly average was 325.33. At present the Central Government employees are getting dearness allowance with reference to the 12-monthly index average of 320. The payment of

another instalment of additional dearness allowance in their case can be considered only when the index average has reached 328.

Financial loans for Gujarat Tyres Limited

3640. PROF. R. K. AMIN: Will the Minister of FINANCE be pleased to state:

(a) whether it is a fact that the Gujarat Tyres Limited—a company of Government of Gujarat had approached the Government of India in 1974 for financial loans from various institutions;

(b) whether Gujarat Government has also approached Finance Minister to finalise the matter quickly on 3rd February, 1978 and 19th July, 1978; and

(c) if so, the reaction of the Government thereto?

THE MINISTER OF FINANCE (SHRI H. M. PATEL): (a) Yes, Sir.

(b) Yes, Sir.

(c) The Industrial Development Bank of India (IDBI) has been advised to take up for consideration two tyre projects. Of these two projects, one will be taken up for assistance by IDBI during this year and the other will be taken up next year. The projects to be so assisted will be decided by IDBI taking into account the state of preparedness of projects, expenditure incurred so far etc.

Purchase of Groundnuts by NAFED

3641. SHRI ANANT DAVE: Will the Minister of COMMERCE, CIVIL SUPPLIES AND COOPERATION be pleased to state:

(a) whether it is true that the NAFED has purchased the groundnuts from Gujarat State and from Kutch District;

(b) whether any complaint has been received by Government regarding the malepractices made in purchases; and

(c) if so, the action taken in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND CIVIL SUPPLIES AND CO-OPERATION (SHRI KRISHNA KUMAR GOYAL): (a) The National Agricultural Cooperative Marketing Federation of India Ltd. (NAFED) has purchased groundnuts from Gujarat State under a Joint Venture arrangement with the Gujarat State Cooperative Marketing Federation Ltd. A total quantity of 14,000 M. Tons has been purchased up to 7.12.1979 NAFED has not so far received any report of purchases from Kutch District.

(b) No, Sir.

(c) Does not arise.

Liquor served to passengers of Air India

3642. SHRI KACHARULAL HEMRAJ JAIN: Will the Minister of TOURISM AND CIVIL AVIATION be pleased to refer to the reply given to Starred Question No. 1105 on the 12th May, 1978 regarding serving of liquor on Air India Flights and state:

(a) whether a final decision has since been taken to abandon serving of liquor on Air India flights; and

(b) if not, the reasons for delay and when a final decision is likely to be taken?

THE MINISTER OF TOURISM AND CIVIL AVIATION (SHRI PURUSHOTTAM KAUSHIK): (a) and (b). No, Sir; The matter is still under review.